

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MILANI TECNO ENGINEERING LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor MILANI TECNO ENGINEERING LIMITED
2.	Date of incorporation of corporate debtor 05 th September, 1984
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies- Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U51109UP1984PLC006714
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: 01, Plot No. 90, Mayur Colony, Jhalwa, Prayagraj, Allahabad, UP-211012 Corporate Office: 4th Floor, Shri Shubh Apartments, Prafull Kanan Vip Park, Kestopur, Kolkota WB-700101
6.	Insolvency commencement date in respect of corporate debtor 24.08.2022
7.	Estimated date of closure of insolvency resolution process 19.02.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Anurag Nirbhaya Reg. No: IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 Email Id: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 204, Sagar Plaza, Plot No.19, District Centre Laxmi Nagar, New Delhi -110092 Website: www.milanitechno.com Email Id: cirp@milanitechno.com Helpline No.: 8368569355
11.	Last date for submission of claims 07.09.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Investors in the Collective Investment Scheme floated by the Corporate Debtor
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Mr. Sanjeev Gupta 2. Mr. Rajeev Lochan 3. Mr. Raj Kumar Soni
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: a. Web link: https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. 1. Mr. Sanjeev Gupta Regn. No.-IBBI/IPA-001/IP-P01575/2018-2019/12408 307, Laxmideep Building, Plot No-9, District Centre, Laxmi Nagar, Delhi-110092. 2. Mr. Rajeev Lochan Regn. No.-IBBI/IPA-002/IP-N00606/2018-19/11885 243, Ist Floor, AGCR Enclave, New Delhi – 110092. 3. Mr. Raj Kumar Soni Regn. No.-IBBI/IPA-002/IP-N01219/2022-2023/14136 127, Second Floor, IP Colony, Sector 30-33, Gate No 3, Indraprastha Colony, Faridabad, Haryana – 121003.

Anurag Nirbhaya
Insolvency Professional
New Delhi
121003
IP Reg. No. 00870/2017-18/11468

Note:

- **The Financial Creditors in a class are advised to submit their claim online through website at www.milanitechno.com in specified Form CA.**
- **In case of any clarification/difficulty in submission of claim by Financial Creditors in a class, they may contact during the office hours from 10:00 AM to 6:00 PM at helpline no. 8368569355.**

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a corporate insolvency resolution process of the **Milani Techno Engineering Limited** on 24.08.2022.

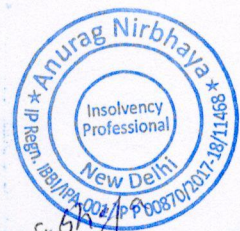
The creditors of **Milani Techno Engineering Limited** are hereby called upon to submit their claims with proof on or before 07thSeptember, 2022 to the interim resolution professional online through website at www.milanitechno.com in specified form.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [**Investors in the Collective Investment Scheme floated by the Corporate Debtor**] in Form CA.

The financial creditors in a class shall submit their claims in Form CA with proof online through website of the Corporate Debtor only.

Submission of false or misleading proofs of claim shall attract penalties.



Anurag Nirbhaya

Anurag Nirbhaya
Interim Resolution Professional

AFA Validity - 14/12/2021 to 13/12/2022

In the matter of Milani Techno Engineering Limited
Regn. No.:IBBI/PA-001/IP-P00870/2017-2018/11468

Date: 27.08.2022

Place: New Delhi

also part of the deal.

The deal also includes a 270 MW multi-fuel power plant at Hazira, which has a long-term power purchase agreement with the adjacent steelmaking facility. A 515 MW gas-based power plant, along with allied land, is also part of the transaction.

A 100-km Gandhar to Hazira transmission line, con-

plete the debt repayment plan of \$25 billion (₹2 trillion) with the Indian banking sector being almost fully repaid.

Essar's aggregate revenues will stand at \$15 billion (around ₹1.2 trillion) and an AUM (assets under management) of \$8 billion (₹64,000 crore) comprising various assets spread across India and overseas.

technology and services, it said, without giving details.

"While ongoing businesses will provide operational stability, our renewed focus will be to transition existing assets to green and invest in sector-transforming clean businesses around the investment themes of decarbonisation and digitisation," it added.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GEOSHINE MINES 2 METALS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	GEOSHINE MINES 2 METALS LIMITED
2. Date of incorporation of corporate debtor	16th May, 1997
3. Authority Under which corporate debtor is incorporated/Registered	Registrar of Companies- Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U744110UP1957PLC021979
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: P. No. 1033 SA, Katalua, Gushpur Main Road Airport Post- Barrmuhi, P.S. Dinanagari, Prayagraj, Allahabad, UP-211012
6. Insolvency commencement date in respect of corporate debtor	24.08.2022
7. Estimated date of closure of insolvency resolution process	19.02.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anurag Nirbhaya Reg No.: IBBI/PA-001/1P-P00870/2017-2018/11468
9. Address and e-mail of the Interim Resolution Professional as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Website: www.geoshinemines.com Email id: cirp@geoshinemines.com Helpline No.: 7678571120
11. Last date for submission of claims	07.09.2022
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the interim resolution professional	Investors in the Collective Investment Scheme floated by the Corporate Debtor
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Sujata Garg 2. Pawan Lohia 3. Suresh Kumar Mittal
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) 1. Ms. Sujata Garg IBBI Registration No. IBBI/PA-003/1P-A00335-C01/2017-2018/11674 A-115, Second Floor, Azad Chamber, Shakarpur, New Delhi-110092 2. Pawan Lohia IBBI Registration No. IBBI/PA-001/1P-P-0202/2020-2021/13160 A-505, Gardenia Greens, C-10, Sector 18, Vasantkhana, Ghaziabad, Uttar Pradesh-201012 3. Mr. Suresh Kumar Mittal IBBI Registration No. IBBI/PA-001/1P-P-0262/2021-2022/14033 Flat No-119, Chardham Apartment, Plot No-38, Sector-9, Rohini, New Rohini West Metro Station, North West, Delhi-110085

Note:

The Financial Creditors in a Class are advised to submit their claim online through website at www.geoshinemines.com in specified Form CA.

In case of any clarification/difficulty in submission of Claim by Financial Creditors in a Class, they may contact during the office hours from 10:00 to 6:00 PM at helpline no. 7678571120

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the Geoshine Mines 2 Metals Limited on 24.08.2022 in C.P. (IB) No. - 70/ALD/2021.

The creditors of Geoshine Mines 2 Metals Limited are hereby called upon to submit their claims with proof on or before 7th September, 2022 to the Interim Resolution Professional online through website at www.geoshinemines.com in specified Form.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the Point No. 12, shall indicate its choice of authorised representative of the class from among the three insolvency professionals listed against Point No. 13 to act as authorised representative of the class (Investors in the Collective Investment Scheme floated by the Corporate Debtor) in Form CA.

The financial creditor in a class shall submit their claims in Form CA with proof online through website of the Corporate Debtor Only.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

Anurag Nirbhaya

Interim Resolution Professional

In the matter of Geoshine Mines 2 Metals Limited

Regn. No.: IBBI/PA-001/1P-P00870/2017-2018/11468

AFA VALIDITY: 14/12/2021 to 13/12/2022

Date: 27.08.2022

Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MILANI TECHNO ENGINEERING LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	MILANI TECHNO ENGINEERING LIMITED
2. Date of incorporation of corporate debtor	05th September, 1984
3. Authority Under which corporate debtor is incorporated/Registered	Registrar of Companies- Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109UP1984PLC006714
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 01, Plot No. 90, Mayur Colony, Jhansi, Prayagraj, Allahabad, UP-211012. Corporate Office: 4th Floor, Shri Shubh Apartments, Prafull Kanan Vihar Park, Kestopur, Kolkata WB-700101
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7. Estimated date of closure of insolvency resolution process	19.02.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Anurag Nirbhaya Reg No.: IBBI/PA-001/1P-P00870/2017-2018/11468
9. Address and e-mail of the Interim Resolution Professional as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Email ID: anurag@canirbhaya.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre Laxmi Nagar, New Delhi-110092 Website: www.milantechno.com Email ID: cirp@milantechno.com Helpline No.: 8368569355
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Note:

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Interim Resolution Professional

In the matter of Milani Techno Engineering Limited

Regn. No.: IBBI/PA-001/1P-P00870/2017-2018/11468

Date: 27.08.2022

Place: New Delhi

Financial Express 27-08-2022

